

Further, Government of India has also launched a National Tobacco Control Programme to create awareness on the hazards of Tobacco and to help States to implement tobacco Control Laws.

ED's raid on EMMAR-MGF company

†*283. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether EMMAR-MGF company had been raided in 2009-10;
- (b) whether this raid had been carried out by Enforcement Directorate (ED) regarding money laundering or FEMA related cases;
- (c) if so, the present status thereof and the action taken thereon; and
- (d) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d) The premises of EMMAR-MGF group were searched by the officers of Directorate of Enforcement on 3rd December, 2009 under the provisions of the Foreign Exchange Management Act, 1999. The investigation in the matter has not been completed.

Formation of regulator for settling fare disputes

*284. SHRI B.S. GNANADESIKAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has proposed to form a regulator to function as an arbitrator in case there are disputes on fares between consumers and airlines;
- (b) if so, whether this regulator will interfere in the matter of fares fixed by the airlines according to market demand like the lowest fare in first and highest fare at the last moment; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Sir. However, Directorate General of Civil Aviation (DGCA) has given powers under rule 135 of the Aircraft Rules, 1937 to direct airlines to establish tariff having regard to all factors,

†Original notice of the question was received in Hindi.